

(ग) विवरण सभा पटल पर रखा जाता है। [प्रंथालय में रखा गया/ देखिए संख्या एलटी-3885/82]

(घ) सातवें वित्त आयोग की सिफारिशों के आधार पर प्राकृतिक आपदाओं से पैदा होने वाली स्थिति का सामना करने के लिए राज्यों को वार्षिक मार्जिन घनराशि दी गई है। राज्यों के पास उपलब्ध वार्षिक मार्जिन घनराशि को दर्शाने वाला विवरण सभा पटल पर रखा जाता है। (विवरण-2) [प्रंथालय में रखा गया / देखिए संख्या एलटी-3885/82]

1981-82 के दौरान विभिन्न आपदाओं के लिए भारत सरकार द्वारा राज्यों को स्वीकृत व्यय की अधिकतम सीमाएँ विवरण-3 में दर्शाई गई हैं। [प्रंथालय में रखा गया/देखिए संख्या एलटी-3885/82]

#### Control on Sale of Vanaspati in January

7487. SHRI HARISH KUMAR  
GANGWAR:  
SHRI RAJNATH SONKAR  
SHASTRI:  
SHRI SANAT KUMAR  
MANDAL:

Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) what were the salient and pressing reasons to have controlled the sale of vanaspati ghee to the consumers in January, 1982 which is neither a festival nor marriage season month thereby giving opportunities to the unscrupulous fair price shop to sell the imported oil in black;

(b) was the production rate not maintained by the manufacturers; if so, what were the reasons thereof; and

(c) steps taken to counter the threats of demand of increase in manufacturing rates by mills as also the possibilities of

taking over the Vanaspati manufacturing by the Government in the interest of maintaining regular supplies of ghee to the consumers at reasonable rates?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF): (a) to (c). The production of vanaspati during January, 1982 was far larger than the demand for this commodity in the country. There was no control on the sale of vanaspati. No instance of imported edible oils meant for fair price shops having been sold in the black market has come to notice.

The availability of vanaspati has, by and large, been satisfactory. However, temporary shortages of a localised nature cannot be ruled out. Government is closely watching the availability and price situation in regard to this commodity and will take appropriate action when the situation so demands.

#### Amendment to Delhi Rent Control Act

7488. SHRI MADHAVRAO SCINDIA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether any changes in the Rent Control Act are contemplated to provide an impetus and incentive to housing activity in the capital, to make housing investment viable and to link the income from houses by way of rent with price trends, so that destitute and retired people may find it safe to invest their life savings in houses;

(b) whether any provisions are contemplated to effectively prevent and abolish the system of pugree; if so, the details thereof; and

(c) whether any dependable statistics are available with Government about the number and percentage of dwelling units and tenements in Delhi under occupation of old tenants at meager amounts of rent, settled in 1940's, 1950's and 1960's which have no bearing on the current prices, if so, what are the details in this regard?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA NARAIN  
SINGH): (a) Certain proposals to amend  
the Delhi Rent Control Act, 1958 are  
under Government's consideration.

(b) Section 5(2)(a) of the Delhi Rent  
Control Act, 1958 already prohibits any  
person from claiming or receiving the  
payment of any sum as premium or  
"Pugree" in consideration of the grant,  
renewal or continuance of tenancy or sub-  
tenancy of any premises.

(c) No such statistics are maintained.

राज्यों में समेकित ग्रामीण विकास  
कार्यक्रम के अन्तर्गत स्वीकृत धनराशियों  
का उपयोग न होना

7489. श्री विजय कुमार यादव :  
क्या ग्रामीण विकास मंत्री यह बताने की  
कृपा करेंगे कि :

(क) क्या यह सच है कि कई  
राज्यों ने केन्द्रीय सरकार द्वारा समेकित  
ग्रामीण विकास कार्यक्रम के अन्तर्गत स्वीकृत  
धनराशि के एक बड़े भाग का चालू वर्ष  
के दसवें महीने तक भी (जनवरी, 1982)  
उपयोग नहीं किया है;

(ख) यदि हां, तो उसके राज्य-  
वार आंकड़े क्या हैं; और

(ग) चालू वित्तीय वर्ष के अन्त तक  
शेष धनराशि का उपयोग सुनिश्चित करने  
के लिए सरकार द्वारा क्या कदम उठाये  
जा रहे हैं?

कृषि तथा ग्रामीण विकास मंत्रालयों  
में राज्य मंत्री (श्री बालेश्वर राम) :  
(क) जी नहीं। असम, मणिपुर, मेघालय,  
सिक्किम तथा पश्चिम बंगाल जैसे उत्तर-  
पूर्वी क्षेत्र के राज्यों को छोड़कर अन्य  
राज्यों में अधिकांश एजेंसियों ने वर्ष

1981-82 के दौरान उपलब्ध निधियों के  
बड़े भाग का उपयोग कर लिया है जिस-  
के पश्चात उन्हें केन्द्रीय अंश की दूसरी  
किस्त बंटित की गई थी।

(ख) और (ग). भाग (क) के उत्तर  
को देखते हुए प्रश्न नहीं उठता।

Plan provision for irrigation potential in  
1982-83

7490. SHRI JITENDRA PRASAD:  
SHRI RAM SWARUP RAM:

Will the Minister of IRRIGATION be  
pleased to state:

(a) whether development of irrigation  
potential in the country has been given  
top priority in the new 20 point pro-  
gramme and adequate provision made in  
the annual outlays for 1982-83 approved  
by the Planning Commission for the States  
recently; if so, the details thereof;

(b) whether ensured irrigation by in-  
troducing lift irrigation schemes in such  
hilly or rainfed areas where conventional  
irrigational facilities are altogether lacking  
is contemplated to be provided under the  
new 20 point programme; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE  
MINISTRY OF IRRIGATION (SHRI  
Z. R. ANSARI): (a) Yes, Sir. The  
annual outlays for 1982-83 for irrigation  
are given in the enclosed Statement.

(b) and (c). The New 20 Point Pro-  
gramme envisages creation of additional  
irrigation potential in the country. The  
State Governments who actually imple-  
ment the irrigation programme have been  
advised to give priority to areas which  
are backward in irrigation like hilly or  
rainfed areas.